

## PUBLIC INFORMATION

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF 5 CORE ACOUSTICS PRIVATE LIMITED****RELEVANT PARTICULARS**

1.	Name of corporate debtor	5 CORE ACOUSTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/09/1995
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29100DL1995PTC072253
5.	Address of the registered office and principal office (if any) of corporate debtor	WZ-15B, Uggarsain Market Ashok Nagar New Delhi- 110018 IN
6.	Insolvency commencement date in respect of corporate debtor	16.11.2022 (Order copy received on 22.11.2022)
7.	Estimated date of closure of insolvency resolution process	15.05.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Radhey Shyam Yadav</b> Reg.No: IBBI/IPA-001/IP-P01496/2018-19/12255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat No.2, Aakriti Apts, 62 IP Extn, Patparganj, East, National Capital Territory of Delhi -110092, <b>Email:</b> rsyadav01@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 1203, Vijaya Building, 17, Barakhamba Road, Connaught Place, New Delhi- 110001 <b>Email:</b> ip.5coreapl@gmail.com
11.	Last date for submission of claims	06.12.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) The web address for downloading the forms is indicated below: <a href="http://www.ibbi.gov.in">http://www.ibbi.gov.in</a> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **5 CORE ACOUSTICS PRIVATE LIMITED** on 16.11.2022 (order copy received on 22.11.2022).

The creditors of **5 CORE ACOUSTICS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **06.12.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Radhey Shyam Yadav**

Interim Resolution Professional of  
**5 CORE ACOUSTICS PRIVATE LIMITED**

Date: 23.11.2022

Place: New Delhi

